

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 25 of 2016 in
Appeal No. 13 of 2016**

Dated: 12th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s Jay Madhok Energy Pvt. Ltd. Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Y. Chitale, Sr. Adv.
Ms. Tanvi Kakar
Ms. Akansha
Mr. Vineet Malhotra
Mr. Mohit Paul
Mr. Vishal Gohri

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Sumit Kishore

ORDER

Learned counsel for the respondent seeks ten days time to file reply to the main appeal. They may file the same on or before 24.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.09.2016 after serving copy on the other side.

List the main appeal along with I.A. on **23.09.2016.**

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)
Chairperson**